

IN THE HIGH COURT OF JHARKHAND AT RANCHI

B.A. No. 3309 of 2020

...

Pawan Lohar

... Petitioner

-Versus-

The State of Jharkhand & another

... Opposite Parties

CORAM :- HON'BLE MR. JUSTICE RATNAKER BHENGRA

Through: Video Conferencing

...

For the Petitioner :- Mr. Indrajit Sinha, Advocate.

For the State :- None.

...

02/26.06.2020: When the matter is called out, Defect No. 9(v) is pointed out to Mr. Indrajit Sinha, the learned counsel for the petitioner. In response, he has stated that he has got the defects corrected and filing has been done, however, he will check up again. In case defect has not been cured then he will correct the same within a week.

On his request, put up this case on 03.07.2020.

In the meanwhile, Mr. Indrajit Sinha, the learned counsel for the petitioner will contact with Mr. Arjun N. Deo, the learned counsel, who appeared on behalf of the informant in B.A. No. 8828 of 2019.

(Ratnaker Bhengra, J.)

S.B.